



THE TAMIL NADU LEGISLATIVE ASSEMBLY

FIFTH ASSEMBLY – FIFTH SESSION
(9th to 25th August 1972)

RESUME

GOVERNMENT OF TAMIL NADU
1972

August 1972

Legislative Assembly Department,
Fort St. George, Madras-9

**THE TAMIL NADU LEGISLATIVE ASSEMBLY
FIFTH ASSEMBLY -- FIFTH SESSION**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY FROM 9TH TO 25TH AUGUST, 1972**

I. PROROGATION

The Fourth Session of the Fifth Tamil Nadu Legislative Assembly was prorogued with effect from the 3rd May 1972.

The Fifth Session of the Fifth Assembly, which commenced on the 9th August 1972, was adjourned sine die on the 25th August 1972.

II. SITTINGS OF THE ASSEMBLY

The Legislative Assembly met for 12 days from the 9th to 25th August 1972 and in terms of hours, it sat for 57 hours and 24 minutes.

III. OBITUARY REFERENCES.

1. On the 9th August 1972, the Hon. Speaker announced to the House, the demise of the following persons on the dates noted against each:-

- | | |
|---|-----------------------------|
| 1. Thiru T.V.Venkatasubba Reddy, Ex-M.L.A. . . . | 14 th April 1972 |
| 2. Thiru H. Seetharama Reddy, Ex-M.L.A. . . . | 21 st April 1972 |
| 3. Thiru D. Sanjeeviah, Ex-M.L.A. & former Minister . . . | 7 th May 1972 |
| 4. Thiru K. Uppi Saheb, Ex-M.L.A. . . . | 11 th May 1972 |
| 5. Thiru A.S. Doraisamy Reddiar, Ex-M.L.A. . . . | 18 th May 1972 |
| 6. Thiru Kanchi Manimozhiar, Ex-M.L.A. . . . | 7 th June 1972 |
| 7. Thiru M.V. Hydross, Ex-M.L.A. . . . | 5 th July 1972 |
| 8. Thirumathi A. Manonmani Ammal, Ex-M.L.A. . . . | 12 th July 1972 |

The House stood in silence for a minute as a mark of respect to the deceased.

2. On the same day, the Hon. Speaker also made a reference to the demise of His Majesty Jigme Dorji, King of Butan on 21st July 1972 and the Hon. Stood silence for a minute as a mark of respect to the deceased.

3. On the 17th August 1972, the Deputy Speaker made a reference to the demise of Thiru H.S. Town, a former Member of the then Composite State of Madras from 1939 to 1947 on the 23rd June 1972 in the United Kingdom. The House stood silence for a minute as a mark of respect to the deceased.

4. On the 24th August, 1972 the Deputy Speaker made a reference to demise of Namakkal Kavignar, Thjru V. Ramalingam Pillai, Ex-M.L.C., on the same day. The House stood in silence for a minute as a mark of respect to the deceased.

IV. PANEL OF CHAIRMEN

On the 10th August, 1972, the Hon. Speaker announced the names of the following members as Panel of Chairmen nominated by him under rule 6 (1) of the Tamil Nadu Legislative Assembly Rules :-

1. Thiru N. Ganapathi.
2. Thiru N. Dennis.
3. Thiru A.K. Subbiah
4. 4. Thiru K.A. Wahab.
5. Thiru N. Veerasamy
6. Thirumathi T.N. Anandanayaki

V. QUESTIONS

During the period, 355, Starred Questions and one Short Notice Question were answered on the floor of the House. Answers to five Unstarred Questions were laid on the Table of the House.

VI ADJOURNMENT MOTIONS

During the period, consent to raise, the undermentioned notices of motions is adjournment of the business of the house were withheld by the Hon. Speaker.

<i>Serial number and date</i> (1)	<i>Name of Member</i> (2)	<i>Subject-matter</i> (3)
1. 19 th August 1972	Thiru N.K. Palanisamy Thiru J. James Thiru N.V. Guruswamy Thirumathi T.N. Anndanayaki	To discuss about the lockout of the B & C Mills from 11th August 1972.
2. 19 th August 1972	Thiru N.K. Palanisamy Thiru R. Ponnappa Nadar Thiru K.T.K. Thangamani Dr. H.V. Hande Tmt. T.N.Anandanayaki	To discuss about the closure of Simpson Company
3. 21 st August 1972	Thiru J. James Thiru K. Suppu	To discuss about the entry police into a High School at Palayamkottai and alleged beating of students.
4. 25 th August 1972	Thiru K. Suppu Dr. H.V. Hande Thirumathi T.N. Anandanayaki	To discuss about the serious situation arising out of the students unrest and indefinite closure of certain professional College like Chingleput Medical College, Veterinary College, Coimbatore, Coimbatore Agricultural College and the College of Indian Medicine at Palayamkottai.
5. 25 th August 1972	Thiru R. Ponnappa Nadar Thiru K.T.K. Thangamani Thiru N. Marudachalam	To discuss about the failure to reopen the B. & C. Mills which has been closed since 10 th August 1972 and arrest of 73 workers on 23 rd August 1972 and the consequent unrest among the workers in the area.

VII. STATEMENTS UNDER RULE 41 OF THE ASSEMBLY RULES

During the period, 11 Statements were made on the floor of the House by the Hon. Ministers on their attention being called by the Members to a matter of urgent public importance under Rule 41 of the Assembly Rules:-

<i>Serial No.</i>	<i>Date on which statement was made</i>	<i>Name of member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject-matter</i>
(1)	(2)	(3)	(4)	(5)
1.	17 th August 1972	Thiru N. Dennis	Hon. Thiru P.U.Shanumugam, Minister for Food and Revenue.	The fire accident at Teynampet in Madras in July 1972 resulting in loss of life and property
2.	21 st August 1972	Thiru N. Dennis	Hon. Thiru Sadiq Pasha, Minister for Public Works.	The sea erosion in many parts of Kanyakumari District, namely Poonithurai, Eramanthurai during June-July 1972.
3.	22 nd August 1972	Thiru P. Soundarapandian	Hon. Thiru K. Anbazhagan, Minister for Public Health	The emanation of smoke from Chettinad Cement Factory at Puliur in Karur taluk, Thiruchirapalli district and the consequent air pollution in and around the place affecting the health of the people.
4.	23 rd August 1972	Thiru N. Dennis	Hon. Thiru N. V. Natarajan, Minister for Labour	The strike by the contract labourers in Madras Fertilisers in July 1972.
5.	23 rd August 1972	Thiru K. Jayaraman	Hon. Thiru S. Madhavan, Minister for Industries.	The unemployment prevailing among the Handloom weavers due to the exorbitant rise in the price of high class cotton yarn.

<i>Serial No.</i>	<i>Date on which statement was made</i>	<i>Name of member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject-matter</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
6.	24 th August 1972	Thiru N. Dennis	Hon. Dr. M. Karunanidhi, Chief Minister.	The fire at Manali Projects on the 20 th July 1972 and the serious loss involved therein.
7.	24 th August 1972	Thiru K. T. K. Thangamani	Hon. Dr. V. R. Nedunchezhiyan, Minister for Education and Local Administration.	The abolition of training Course for S.S.L.C. students causing disappointment to youths particularly girls.
8.	24 th August 1972	Thiru S. Doraisamy	Hon. Thiru Mananai P. Narayanasamy, Minister for Agriculture.	The non-availability of pesticides in Tiruppur Panchayat Union and in Coimbatore District greatly affecting the cotton cultivators.
9.	25 th August 1972.	Thiru N. Dennis	Hon. Tmt. Sathiavani Muthu, Minister for Harijan Welfare.	The dispute over prawn fishing at Tiruchendur area between various sections of people affecting harmony and export.
10.	25 th August 1972	Thiru B. Venkatasamy	Hon. Thiru P. U. Shanmugam, Minister for Food and Revenue.	The serious situation arising out of the drought condition prevailing in Dharmapuri district in general and Hosur taluk in particular.
11.	25 th August 1972.	Thiru K.T.K. Thangamani.	Hon. Thiru S. J. SadiqPasha, Minister for Public Works.	The result of the talk on Cauvery dispute with the Union Government and the present stage of its implementation.

VIII. STATEMENTS UNDER RULE 82 OF THE ASSEMBLY RULES.

During the period, four statements were made by the Hon. Ministers under rule 82 of the Assembly Rules.

<i>Serial number and date on which the statement was made.</i>	<i>Minister who made the statement.</i>	<i>Subject matter.</i>
1. 18 th August 1972	Hon. Dr. M. Karunanidhi, Chief Minister.	The Railway accident at Kadayanallur on 16 th August 1972 and the relief measures taken by the State Government and Railway Administration.
2. Do.	Do.	The decision taken by the Government on the recommendation of the One Man Commission, a sequel to the Second Pay Commission.
3. 19 th August 1972	Do	The revision of the scale of pay of Firka Revenue Inspectors.
4. 25 th August 1972	Hon. Thiru P.U. Shanmugam, Minister for Food and Revenue.	The method of procurement of paddy in Thanjavur district by Food Corporation of India and the distribution thereof.

IX. FINANCIAL BUSINESS.

The First Supplementary Statement of Expenditure for the year 1972-73 was presented by the Hon. Dr. M. Karunanidhi, Chief Minister on the 18th August 1972 and it was discussed and voted on the 22nd August 1972. The Appropriation Bill relating to the First Supplementary Statement of Expenditure for the year 1972-73 was introduced in the Assembly on the 22nd August 1972 and it was considered and passed on the 24th August 1972.

X. LEGISLATIVE BUSINESS.**A. Official.**

During the period, the following Bills were introduced, considered and passed on the dates noted against each.

<i>Serial No.</i>	<i>Name of the bill</i>	<i>Date of</i>	
		<i>Introduction</i>	<i>Consideration and passing of</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1	The Madurai City Municipal Corporation (Amendment) Bill, 1972 (L.A. Bill No.25 of 1972)	10 th August 1972	23 rd August 1972.
2	The Tamil Nadu Cultivating Tenants Protection and Payment of Fair Rent (Extension to Kanyakumari District) Bill, 1972 (L.A. Bill No. 26 of 1972).	10-08-1972	18-08-1972
3	The Tamil Nadu Additional Assessment and Additional Water Cess (Amendment) Bill, 1972 (L.A. Bill No. 27 of 1972).	Do	Do
4	The Tamil Nadu Additional Assessment and Additional Water Cess (Second Amendment Bill, 1972 (L.A. Bill No.28 of 1972).	Do	Do
5	The Tamil Nadu Buildings (Lease and Rent Control) Amendment Bill, 1972 (L.A. Bill No.29 of 1972).	Do	23 rd August 1972
6	The Tamil Nadu Public Buildings (Licensing) Amendment Bill, 1972, (L.A. Bill No.30 of 1972)	Do	Do
7	The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill 1972 (L.A. Bill No. 31 of 1972).	Do	18 th August 1972
8	The Madras City Municipal Corporation (Amendment) Bill, 1972 (L.A. Bill No. 32 of 1972).	12th August 1972	23rd August 1972
9	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Fourth Amendment Bill, 1972 (L.A. Bill No. 33 of 1972).	Do	19th August 1972

<i>Serial No.</i>	<i>Name of the bill</i>	<i>Date of</i>	
		<i>Introduction</i>	<i>Consideration and passing of</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
10	The Tamil Nadu Agricultural Labourers Fair Wages (Amendment) Bill, 1972 (L.A. Bill No. 34 of 1972).	Do	24 th August 1972
11	The Tamil Nadu Agricultural Lands Record of Tenancy Rights (Amendment) Bill, 1972 (L.A. Bill No.35 of 1972).	17 th August 1972	Do
12	The Tamil Nadu Fleet Operators Stage Carriages (Acquisition) Amendment Bill 1972 (L.A. Bill No. 36 of 1972)	Do	25 th August 1972
13	The Kanyakumari Sreepalam Land (Abolition and Conversion into Ryotwari) Bill, 1972 (L.A. Bill No. 38 of 1972).	19 th August 1972	24 th August 1972
14	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Fifth Amendment Bill, 1972 (L.A. Bill No. 40 of 1972).	22 nd August 1972	25 th August 1972
15	The Tamil Nadu Appropriation (No.3) Bill, 1972 (L.A. Bill No. 41 of 1972).	22 nd August 1972	24 th August 1972
*16	The Tamil Nadu Excise (Amendment) Bill, 1972 (L.A. Bill No. 42 of 1972).	23rd August 1972	23rd August 1972
17	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Third Amendment Bill, 1972 (L.A. Bill No. 19 of 1972) as amended by the Joint Select Committee.	23rd August 1972	19th August 1972
18	The Tamil Nadu Debt Relief Bill 1972 (L.A. Bill No.21 of 1972) as amended by the Joint Select Committee.	23rd August 1972	21st August 1972
19	The Tamil Nadu Agriculturists Relief (Amendment) Bill, 1972 (L.A. Bill No. 22 of 1972), as amended by the Joint Select Committee.	Do	Do

<i>Serial No.</i>	<i>Name of the bill</i>	<i>Date of</i>	
		<i>Introduction</i>	<i>Consideration and passing of</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
20	The Tamil Nadu Labour Welfare Fund Bill, 1972 (L.A. Bill No. 23 of 1972) as amended by the Joint Select Committee.	Do	21 st and 22 nd August 1972
21	The Tamil Nadu General Sales Tax (Fifth Amendment) Bill, 1972 (L.A. Bill No. 51 of 1971) as amended by the Select Committee.	Do	23 rd August 1972

* The Bill was published in the Tamil Nadu Government Gazette under the orders of the Hon. Speaker.

BILLS REFERRED TO JOINT SELECT COMMITTEES

The following Bills introduced on the dates noted against each were referred to Joint Select Committees on 25th August 1972 :-

<i>Serial Number and name of the Bill</i>	<i>Date of introduction in the Assembly</i>
<i>(1)</i>	<i>(2)</i>
The Tamil Nadu Recognized Private Schools (Regulation) Bill, 1972 (L.A. Bill No. 24 of 1972).	10 th August 1972
The Tamil Nadu Agricultural Income Tax (Amendment) Bill, 1972 (L.A. Bill No. 37 of 1972) (Select Committee).	19 th August 1972
The Tamil Nadu Buildings (Lease and Rent Control) Second Amendment Bill, 1972 (L.A. Bill No. 39 of 1972).	22 nd August 1972

B. PRIVATE MEMBERS' BILL

On the 17th August 1972, the motion that the Tamil Nadu Inam Estates and Minor Inams (Abolition and Conversion into Ryotwari) Amendment Bill, 1972 (L.A. Bill No. 18 of 1972) be taken into consideration was moved by Thiru A.K. Subbiah, was discussed and later by leave of the House withdrawn by the member.

XI. RESOLUTIONS

A. Official.

1. On the 25th August 1972, the Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Local Administration moved the following Resolution:-

“This House ratifies the amendments to the Constitution of India falling within the purview of the proviso to Clause (2) of Article 368 thereof, proposed to be made by the Constitution (Twenty-eighth Amendment) Bill, 1972 as passed by the two Houses of Parliament”.

The resolution was discussed and put and carried on the same day.

2. On the 25th August 1972, the Hon. Thiru Si. P.A. Aditanar, Minister Co-operation Moved the following Resolution :-

“This Assembly recommends to the State Government that they may under sub-section (2) of section 6 of the Tamil Nadu Co-operative Land Development Banks Act, 1934 (Tamil Nadu Act X of 1934) increase the maximum amount of the guarantee given by them in respect of the debentures issued by the Tamil Nadu Co-operative State Land Development Bank Limited, up to a total value of Rs. 175/- crores (Rupees one hundred and seventy-five crores only) exclusive of such debentures as the bank may from time to time redeem, such debentures being issued for periods not exceeding, in any case, 25 years from the date of issue and bearing interest at a rate not exceeding the rate of interest approved by the Reserve Bank of India for each series of debentures.”

The Resolution was put and carried.

B. Private Members' Resolutions

1. On the 17th August 1972, further discussion on the following resolution which was moved by Thiru K.T.K. Thangamani and discussed on the 9th December 1971 and 1st April 1972 was resumed:-

“This House is of opinion that suitable legislation be introduced and passed at an early date for protection of the Handloom Sector and for enforcing the rights of Handloom Weavers.”

The above Resolution was put to vote and declared lost.

2. On the same day, Thiru K. Suppu moved the following Resolution:-

“This House recommends to the State Government that the age limit for recruitment to Government service be raised from 25 to 30 years.”

The discussion on the above Resolution was not concluded on that day.

XII. GOVERNMENT MOTIONS.

1. On the 23rd August 1972, the Hon. Dr.V.R. Neunchezhiyan, Minister for Education and Local Administration, moved that on 24th August 1972, official business shall be transacted and that in lieu thereof another day shall be allotted for transaction of Private Members' Business.

The above motion was put and carried.

2. On the same day, the Hon. Dr.V.R. Nedunchezhiyan, Minister for Education and Local Administration, moved under rule 21(3) of the Tamil Nadu Legislative Assembly Rules, a motion for change in the order of business set down in the list for that day.

The motion was put and carried.

3. On 24th August 1972, the Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Local Administration, moved that rule 41(3) of the Legislative Assembly Rules be suspended.

The motion was put and carried.

4. On the same day, the Hon. Dr.V.R. Nedunchezhiyan, Minister for Education and Local Administration moved under rule 21(3) of the Assembly Rules a motion for change in the order of business set down in the list for that day.

The above motion was put and carried.

5. On the 25th August 1972, the Hon. Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration moved that rule 41 (3) of the Legislative Assembly Rules be suspended.

The above motion was put and carried

6. On the same day, the Hon. Thiru P.U.Shanumugam, Minister for Food and Revenue, moved that the decisions of the House on the motion that the Tamil Nadu Agricultural Income Tax (Amendment) Bill, 1972 (L.A. Bill No. 37 of 1972) be taken into consideration and on all the clauses of the bill be rescinded.

The motion was put and carried.

XIII. NO-CONFIDENCE MOTION AND MOTION DISAPPROVING THE POLICY OF THE MINISTRY.

On the 9th August 1972, Dr. H.V. Hande, moved with the leave of the House the following motion expressing want of confidence in the Ministry-

“That the House expresses its want of confidence in the Council of Minister headed by Hon. Dr. M. Karunanidhi.”

On the same day, Thiru K.T.K. Thangamani, moved with the leave of House, the following motion expressing disapproval of the policy of the Ministry.-

“That this House disapproves the policy of the Ministry about the manner in which the farmers agitation was handled.”

The discussion on the above motion took place on the 9th, 10th, 11th and 12th August 1972. Twenty seven members took part in the discussion and the Hon. the Chief Minister replied thereto on the 12th August 1972.

The above motions were put to vote separately on 12th August 1972 and House divided as follows:-

Ayes	27
Noes	179
Neutral	Nil

The above motions were declared lost.

XIV. PRESENTATION OF REPORTS OF COMMITTEES.

The following reports were presented to the House on the dates noted against each:-

<i>Report</i>	<i>Date of presentation</i>
(1)	(2)
1. The Report of the Select Committee on the Tamil Nadu General Sales Tax (Fifth Amendment) Bill, 1972 (L.A. Bill No. 51 of 1971).	10 th August 1972
2. The Report of the Joint Select Committee on the Tamil Nadu Labour Welfare Fund Bill, 1972 (L.A. Bill No. 23 of 1972).	17 th August 1972
3. The Report of the Joint Select Committee on the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Third Amendment Bill, 1972 (L.A. Bill No. 19 of 1972).	Do
4. The Third Report (Fifth Assembly) of the Committee on Government Assurances	17 th August 1972
5. The Report of the Joint Select Committee on Tamil Nadu Debt Relief Bill, 1972 (L.A. Bill No. 21 of 1972).	19 th August 1972
6. The Report of the Joint Select Committee on the Tamil Nadu Agriculturists Relief (Amendment) Bill, 1972 (L.A. Bill No. 22 of 1972).	-Do-
7. The Fourth Report (Fifth Assembly) of the Committee on Subordinate Legislation.	-Do-
8. The Fourth Report of the Committee on Public Accounts on the New Service/New Instruments of Service.	-Do -
9. The Report of the Committee Privileges on “Nathigam Case”	25 th August 1972

XV ELECTION TO THE SENATE OF THE MADURAI UNIVERSITY

On the 19th August 1972, the Hon. Speaker announced to the House that the following members were duly elected to the Senate of the Madurai University to fill the vacancies with effect from 23rd August 1972.

- | | |
|------------------------|------------------------|
| 1. Thiru K. Kalimuthu | 2. Dr. P. Padmanabhan |
| 3. Thiru M. Surulivel. | 4. Thiru K. Kandasamy. |

XVI MIDNIGHT FUNCTION OF THE TAMIL NADU LEGISLATUREE ON THE SILVER JUBILEE OF INDIAN INDEPENDENCE

On the mid-night of 14th August 1972, there was a function of the Tamil Nadu Legislature in the Assembly Chamber to celebrate the 25th Anniversary of India's Independence. The Members of the Assembly and Council assembled in the Assembly Chamber. The Governor, the Hon. Chief Minister, the Hon. Speaker, Legislative Assembly, the Hon. Chairman, Legislative Council, the Hon. Leader of the House (Assembly) and Leaders of the Parties addressed the members.

At the stroke of midnight, the members stood in silence for two minutes in memory of the martyrs who sacrificed their lives during the struggle for freedom.

XVII. ANNOUNCEMENT FROM THE CHAIR

On the 11th August 1972, the Hon. Speaker announced that on frequent complaints made by Members regarding the delay in the printing of the Assembly Debates, he (Speaker) had brought it to the notice of the Hon. Minister of Labour who in consultation with concerned officials had helped in bringing out the publications in time and up to date. The Hon. Speaker in this connection thanked the concerned Minister and officials with particular reference to the Director of Stationery and Printing and the Assembly Secretary and said that he had confidence that the debates, in future, would be published expeditiously.

XVIII. RETURN OF ASSETS

During the period the return of assets of the Hon. Minister for Religious Endowments and eleven members for the period ending 31st March 1971 and the Hon. Minister for Religious Endowments and thirty-four members for the period ending the 31st March 1972 were placed on the Table of the House on 25th August 1971.

XIX PAPERS PLACED ON THE TABLE

During the period under review, 399 papers were placed on the Table of the House, details of which are given below:-

A. Statutory rules and Orders	289
B. Reports, Notifications and other papers			110

C.D. NATARAJAN,
Secretary